

Constitution because these are discriminatory for the reason that while the Act gives exclusive rights of the waters of Yamuna to Haryana, it makes the waters of three exclusively Punjab rivers only distributable by the Centre but also vests their control with the Central Government."

MR. CHAIRMAN : Mr. Brar, you can continue next time because we have to take up other business now.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS FIFTEEN REPORT

[Translation]

SHRI SHYAM PRIHARI BIHAARI(Bilhour) : Sir, I beg to move.

" That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1993."

[English]

MR. CHAIRMAN: "That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1993."

The Motion was adopted.

15.35 hrs.

RESOLUTION RE REVIEW OF DISINVESTMENT POLICY— Cont.

[English]

MR. CHAIRMAN: Before I put the Resolution, moved by Shri Rupchand Pal, to the vote of the House, I may inform the Members that on 4th December, 1992 when the moved of the Resolution pressed

for division and after the lobbies were cleared, it was found that there was no quorum in the House, the Chair adjourned the House and the division on the Resolution was held over.

MR. CHAIRMAN: The question is:

" This House calls upon the Government to immediately undertaken a comprehensive review of the disinvestment policy of the Government in reported of Public sector undertakings."

The Lok Sabha Divides

15. 34 hrs.

Division No, 1.

Abdul Ghafoor, Shri

Acharia, Shri Basudeb

Bala, Dr. Asim

Barman, Shri Uddhab

Basu, Shri Anil

Basu, Shri Chitta

Chakraborty, Prof. Susanta

Jena, Shri Srikanta

Mahato, Shri Bir Singh

Mandal, Shri Sanat Kumar

Manjay Lal, Shri

Mollah, Shri Hannan

Mukhopadyay, Shri Ajoy

Pal, Shri Rupchand

Rai, Shri Lal(Babu)

Rai, Shri M. Ramanna

Digvijaya Singh, Shri (Rajgarh)

Ram, Shri Pram Chand

Galib, Shri Gurcharan Singh

Raychhaudhri, Shri Sudarsan

Gehlot, Shri Ashok

Singh, Shri Pratap

Ghatowar, Shri Paban Singh

*Tara Singh, Shri

Gogoi, Shri Tarun

Yadav, Shri Devendra Prasad

Gomango, Shri Giridhar

*Wrong voted for Ayes.

Handique, Shri Bijoy Krishna

Ahmed, Shri Kamaluddin

Inder Jit, Shri

Akber Pasha, Shri B.

Jaffer Sharief, Shri C.K.

Ayub Khan, Shri

Janarthanan, Shri M. R. Kadambur

Banerjee, Kumari Mamata

Jangde, Shri Khelan Ram

Bansal, Shri Pawan Kumar

Kaliaperumal, Shri P. P.

Bhagey Gobardhan, Shri

Kanithi, Dr. Viswanatham

Bhatia, Shri Raghunandan Lal

Kaul, Shrimati Sheila

Bhonsle, Shri Tejsinghrao

Kewal Singh, Shri

Brar, Shri Jagmeet Singh

Khan, Shri Aslam Sher

Chacko, Shri P.C.

Khursheed, Shri Salman (Farrukhabad)

Chaliha, Shri Kirip

Konathala, Shri Rama Krishna

Chandrasekhar, Shrimati Maragatham

Krishan Kumar, Shri S.

Chaudhary, Shri Kamal (Hoshiarpur)

Kuli, Shri Balin

Chavan, Shri Prithviraj D.

Kumaramangalam, Shri Rangarajan

Chennithala, Shri Ramesh

Lakshmanan, Prof. Savithri

Chowdhary, Shrimati Santosh

Nayak, Shri Mrutyunjaya

Dadahoor, Shri Gurcharan Singh

Nayak, Shri Subash Chandra

Dennis, Shri N.

Netam, Shri Arvind

Dev, Shri Santosh Mohan

Palacholla, Shri V. R. Naidu

Dighe, Shri Sharad (Bombay North Central)

Panigrahi, Shri Sriballav

Panja, Shri Ajit

Noes : 72

Patel, Shri Shравan Kumar

The Motion was Negatived.

Patel, Shri Uttambhai Harjibhai

SHRI BASUDEB ACHARIA: Sir, we are walking out in protest.

Patil, Shri Anwari Basavaraj

15.39 hrs.

Patil Shrimati Pratibha Devisingh

SHRI BASUDEB ACHARIA and some other HON. MEMBERS then left the House.

Prabhu Zantye, Shri Harish Narayan

15.40 hrs.

Rahi, Shri Ram Lal

**RESOLUTION RE CREATION OF
NEW STATES OF UTTRANCHAL AND
VANANCHAL**

Rath, Shri Rama Chandra

Reddy, Shri A. Venkata

Reddy, Shri M. G.

Sayeed, Shri P. M.

[Translation]

Shankaranand, Shri B.

SHRI JAGAT VIR SINGH DRONA (Kanpur): Mr. Chairman, Sir, I beg to move:

Sharma, Shri Chiranji Lal

"This House recommends to the Government that in order to remove the backwardness of the States of Uttar Pradesh and Bihar, two new separate states to be called Uttranchal, comprising hilly regions of Uttar Pradesh and Vananchal, comprising Chhotta Nagpur and 'Santhal Pargana regions of Bihar, be created."

Singh, Shri Jeewan

Singh, Shri Moti Lal

Sodi, Shri Manku Ram

Sukbuns Kaur, Shrimati

Thoma, Prof. K.V.

Thomas, Shri P.C.

Thungon, Shri P.K.

Mr. Chairman Sir, the issue has been presented in the House today for a decision, but this issue has been causing a grave concern outside the House, specially in Uttar Pradesh and Bihar. Even after these 45 years of independence, there has been very little or negligible development in the hill areas of Uttar Pradesh and in the 16 districts under Chhota Nagpur and Santhal Pargana area of Bihar. The people of these areas have been expressing their resentment on this issue from time to time. There are 8 districts-Uttarkashi, Dehradun, Chamouli, Almora, Nainital, Tehri-Garhwal, Pithouragarh and Pauri Garhwal- under the

Topno, Kumari Frida

Umbrey, Shri Laeta

Upadhyay, Shri Swarup

Verma, Kumari Vimla

Vijayaraghavan, Shri V.S.

Wasnik, Shri Mukul Balkrishna (Buldana)

MR CHAIRMAN: Subject to correction, the result of the division is:

Ayes : 21

*The following members also recorded their votes:-

Ayes - Shri Mahi Ram Saikia

Noes -1. Cop. Rao Ram Singh

2. Shri S.B. Sidnal

3. Shri Tara Singh